

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A.No.62/1386/2021

This the 26th March, 2021.

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Ishtiyaq Ahmad Rather s/o Ghulam Rasool Rather, r/o Tekipora, Lolab, District Kupwara.

.....Applicant

(Advocate: Mr.S.M.Saleem

Versus

1. State of J & K through its commissioner/Secretary to Govt. Health & Medical Education Department, Civil Sectt., Jammu/Srinagar
2. Director Health Services, Kashmir, Srinagar.
3. Principal, Government Medical College, Srinagar.

.....Respondents

ORDER[ORAL]

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

In the present TA, the applicant has prayed for directing the respondents no.1 & 2 for issuance of No Objection Certificate (for short NOC).

2. In view of the limited prayer between the parties, the TA is disposed of by directing respondent no.1 to consider the question of issuing of NOC in accordance with law and rules.

In case the NOC is not issued, the same be rejected by passing a reasoned and speaking order, within a period of one month from the date of receipt of certified copy of this order.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

KKS

